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Title: Regarding regularization of services of Home Guards in the country.

**SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE):** Thank you very much, Speaker, Sir. I would like to bring to your attention the problems of Home Guards in our country. Their services are equal to police personnel and causality are also there throughout the country during the police operations but they are getting very meagre wages when compared to other Police forces. They are demanding for regularization of their services for a long time.

During the year 1947, the Government of India formulated an Act regarding the utilization of the services of the Home Guards. The State Government paying daily wages to the Home Guards and their recruitment is taking place since 1962. They are mostly belonging to the communities of SCs, STs, BCs and OCs. Their services were mentioned in Home Guards Act as "self-voluntary services". This "self-voluntary service" word may be deleted and their services may be regularized. The pay and other allowances may also be sanctioned to them on a par with police personnel working in BSF, CRPF, CASF, RAF, RPF, RPSF and in various departments like police, fire, prohibition, excise, forest jails, etc. They should also be absorbed in uniformed-service departments.

In Andaman and Nicobar, the services of Home Guards were regularised vide IA No. 01/2009 in Civil Appeal No. 3379/2009, dated 10-09-2009. The Government of India also implemented the above

orders vide the Home Ministry's letter No. N-U-114040/22/2009, ANL dated 28-01-2015.

I would request the Government to take necessary steps, and also necessary instructions may be issued to the State Governments regarding the above demands of Home Guards of our country.